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| (1) Khairul Manazil Mosque | (8) Chhoti Gumti |
| (2) Sher Shah Gate | (9) Humayun's Tomb complex |
| (3) Subz Burj | (10) Delhi Gate |
| (4) Khan-i-Khana Tomb | (11) Jantar Mantar |
| (5) Bara Khamba
(Hazrat Nizamuddin) | (12) Red Fort Complex |
| (6) Biran ka Gumbad | (13) Ajmeri Gate |
| (7) Dadi Poti Tomb | (14) Qila Rai Pithora |
| | (15) Purana Qila Complex |

(c) and (d) A list of Centrally protected monuments which were illuminated during Commonwealth Games 2010 and currently illuminated are given in Statement.

Statement

*List of Centrally protected monuments illuminated during
Commonwealth Games 2010*

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| A. Illumination Functioning: | 11. Jantar Mantar |
| 1. Khairul Manazil Mosque | 12. Red Fort Complex |
| 2. Sher Shah Gate | 13. Ajmeri Gate |
| 3. Subz Burj | 14. Qila Rai Pithora |
| 4. Khan-i-Khana Tomb | 15. Qutb Minar Complex |
| 5. Bara Khamba (Hazrat Nizamuddin) | 16. Purana Qila Complex |
| 6. Biran ka Gumbad | A. Illumination presently not functioning |
| 7. Dadi Poti Tomb | 1. Safdarjung Tomb |
| 8. Chhoti Gumti | 2. Najaf Khan Tomb |
| 9. Humayun's Tomb complex | 3. Khooni Darwaja |
| 10. Delhi Gate | |

Encroachment near Sumer Singh Fort and Taxi Temple of Etawah, U.P.

1743. SHRI BASHISTHA NARAIN SINGH: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that the historically important Sumer Singh Fort, Taxi temple of Etawah, Uttar Pradesh is gradually being grabbed by the unsocial elements;

(b) whether it is also a fact that some years back an effort was made to beautify the temple complex that was once renovated by the Maratha rulers in Marathi style;

(c) whether it is also a fact that the precious land in and around the temple is being encroached by the anti-social people despite stay order; and

(d) whether Government proposes to initiate steps to preserve this legacy and develop the glory of this ancient structure?

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI KATOCH): (a) to (d) The Sumer Singh Fort and Taxi temple of Etawah, Uttar Pradesh rare not protected monuments under the provision of Ancient Monuments and Archaeological Sites and Remains Act, 1958, with the Archaeological Survey of India.

Dispute between army and air force regarding fighter helicopters

1744. SHRI MANSUKH L. MANDAVIYA:

SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of DEFENCE be pleased to state:

(a) what action has been taken by the Ministry to resolve dispute between Army and Air Force for control of fighter helicopters; and

(b) by when Government is going to resolve this matter, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) There is no dispute between Army and Air Force for control of fighter helicopters. Keeping in view operational requirements, Government has decided that ownership of future inductions of attack helicopters will vest with the Army.

Cases related to defence service investigation by CBI

1745. DR. T.N. SEEMA: Will the Minister of DEFENCE be pleased to state:

(a) the total number of cases related to Defence service investigated by the Central Bureau of Investigation (CBI) during each of the last three years including the current year;